

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 03
173/241-242/PB/2019

IN THE MATTER OF:

Emaar Holding II

.... Applicant/Petitioner

v.

Emaar MGF Land Ltd. & Ors.

.... Respondent

Order under Section 241-242 of Companies Act

Order delivered on 20.05.2021

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner

Mr. SN Mookherjee, Sr. Adv. with Mr. Dheeraj Nair, Mr. Kumar Kislay and Mr. Angad Baxi, Advs.

For the Respondent

Mr. Kunal Sinha, Adv. for Respondent No.1
Mr. Krishnendu Datta, Sr. Advocate with Mr. Kunal Mimani and Ms. Mehak Khurana, Advocates for R9

ORDER

List on 04.06.2021.

Sd/-
(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT

Sd/-
(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)